

**Central Administrative Tribunal
Ernakulam Bench**

**CP(C) No.180/00071/2017
in OA/180/00199/2016**

Thursday, this the 6th day of December, 2018.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

K.Devaraj, S/o.N.Kesavan Nair,
Retd. as District Youth Co-ordinator (in-charge),
Nehru Yuva Kendra, Kavarathi, Lakshadweep.
Residing at TC 28/2704, Chettikulangara,
Thiruvananthapuram – 695 001.

Petitioner

(By Advocate Mr.C.S.G.Nair)

v e r s u s

1. Dr.Amarendra Kumar Dubey (IAS)
Secretary, Ministry of Youth Affairs & Sports
Sastri Bhavan, New Delhi-110 001.
2. Maj. Gen.Dilwar Singh
Director General, Nehru Yuva Kendra
Sangathan, Core 4, 2nde Floor
Scope Minar Twin Tower Complex
Laxmi Nagar, District Centre
New Delhi-110 092.
3. Mr.Sadachara Vel
Zonal Director
Nehru Yuva Kendra Sangathan
Pattom P.O., Thiruvananthapuram-695 004.

Respondents

(By Advocate; Mr.Sinu G Nath,ACGSC)

This CP(C) having been heard on 6th December, 2018, the Tribunal on the same day delivered the following order:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

Learned counsel for the respondents submits that the order has been fully complied with by the respondents. An affidavit in compliance has been filed, which is on record.

2. In the light of the submission and the affidavit, this CP(C) is closed and notices discharged.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexure filed by petitioner:

Annexure P1: Common order dated 30.1.2017 passed by this Tribunal in OA No.180/00199/2016.

Annexure P2: Order Ref:NYKS/Pers/legal-dycic/254 dated March 20, 2017 passed by respondents in alleged implementation of Annexure A.(P1 order).

Annexures filed by respondents:

Annexure R1: Copy of the letter dated 29.2.2014.

Annexure R2: Copy of the office order dated 20.1.2015.

Annexure R3: Copy of the office order dated 20.3.2017.